Annexure 3

Name of the Corporate debtor: M/s. Dharti Dredging and Infrastructure Limited; Date of commencement of CIRP: 05.04.2022; List of Creditors as on: 28.12.2022

Amount of any Amount of claim	List of secured financial creditors (other than financial creditors belonging to any class of creditors) Details of claims Amount Amount Amount															
Amount covered by guarantee prison to be foreign freedy from admitted and mitted and mit			Identificat			Amount of		Details of claim admit	tted	Whether	l .		of any			Remarks
Li & Res. 2,3,2,3,554—winder 0.05.1.2022 P. & Mins. 2,7,12,8,300/-deated 0.26.3.2022 P. & Mins. 2,7,12,8,400/-deated 0.26.3.2022 P. & Mins. 2,7,12,8,300/-deated 0.26.3.2022 P. & Mins. 2,7,12,8,400/-deated 0.26.3.2022 P. & Mins. 2,7,12,8,300/-deated 0.26.3.2022 P. & Mins. 2,7,12,8,300	5 No	Name of Creditors		Date of	l .	claim	1	Amount covered by Security Interest	Amount covered by guarantee	related	share in	٠ ١	dues, that	not	verificatio	if any
present and future ranking paripassus with other working capital embers is consortium by way of hypothecation of stock and receivable on paripass basis. Girlsr scharge on paripassus basis among the member banks of consortium by way of hypothecation of all dredgers and first charges on paripassus basis among the memore thank of consortium on ununembered fixed assets both present and future valued at R 98 53 Drough and the company of the company held by the promotors and associates. 3 ICICI Bank F-3 22.04.2022 1017024100 1017024100 FORM. The entire claim amount is covered by the below securities. The value of the securities are as below. 1. First pari passu charges on entire curren assets of DILI all by with other consortium working capital enterlising portioned value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 2. Calcide based on value of ICIC Bank R-8, 1,586 of million. 3. Equitable mortage on the office building of DILI strusted for value of value of ICIC Bank R-8, 1,580 million. 4. Calcide based on value of ICIC Bank R-8, 1,580 million. 4. Calcide based on value of ICIC Bank R-8, 1,580 million. 5. Equitable mortage on the office building of DILI strusted for value of Valu	1	State Bank of India	F-1	19.04.2022	1477948257	1477948257	FORM C	L & B-Rs.5,24,23,554/dated 05.01.2022.	Rs.147,79,48,256.51	NO	50.064	0	NIL	0	0	
securities. The value of the securities are as below. 1. First pari passu charges on entire curren assets of DDIL along with other consortium working capital lender/sapportioned value of ICICI Bank. *8.1,398.0 million-calculated based on for FV2021.). 2. First pari passu charges on entire unenumbered movable fixed assets of DDII (11 dredgers)along with other consortium working capital lenders/apportioned value of ICICI Bank. *8.158.2 million-calculated based on valuationreport date March 30,2021.) 3. Equitable mortage on the office building of DDIL situated at 6-3-1113/2. DDIL Bhavan, B.S. Maktha, Begumpet along with other consortium working capital lenders/apportioned value of ICICI Bank. *8.17. million-calculated based on valuation report dated March 30,2021.) 4. Unconditional and irrevocable personal guarantees of. (a),Mr. Rajesh Kumar Jhunjhumwala. (b),Mr. A. Rajesh Kamar Jhunjhumwala. (c),Mr. S. A. Jiga Lakshmi. 5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited(holding company of DDIL). 48,Survey no.69/1,Ravi Colony,Trimulgherry, Secunderabad,Hyde rabad,Telangana-500015. 2. Jiga Mr. Rajesh Kumar Jhunjhumwala. (c),Mr. Rajesh Kumar Jhunjhumwala. (c),Mr. S. A. Jiga Lakshmi. 5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited(holding company of DDIL). 44,Survey No.69/1,Ravi Colony,Trimulgherry, Hyderabad,Telangana-500015. 4. Mr. Rajesh Rumar Jhunjhumwala. (c),Mr. S. A. Jiga Lakshmi. 5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited(holding company of DDIL). 44,Survey No.69/1,Ravi Colony,Trimulgherry, 44,Draya Mr. A. Vijaylakshmi, residing at Plot No. 148,Survey No.69/1,Ravi Colony,Trimulgherry, 44,Draya Mr. A. Vijaylakshmi, residing at Plot No. 148,Survey No.69/1,Ravi Colony,Trimulgherry, 44,Draya Mr. A. Vijaylakshmi, residing at Plot No. 148,Survey No.69/1,Ravi Colony,Trimulgherry, 44,Draya Mr. A. Vijaylakshmi, residing at Plot No. 148,Survey No.69/1,Ravi Colony,Trimulgherry, 44,Dray	2	Federal Bank	F-2	26.04.2022	457148451	457148451	FORM C	present and future ranking paripassu with other working capital lenders in consortium of SBI and ICICI. B)Hypothecation of stock and receivable on paripassi basis. C)First charge on parripasu basis among the member banks of consortium by way of hypothecation of all dredgers abd First charges on paripassu basis among other member banks of consortium on ununencmbered fixed assets both present and future valued at Rs 96.30 crors (WDV) as on 31.03.2015. D)Paripassu charges on 55.13 lakhs equity shares at Rs 10/each of the company held by the promotors and	45,71,48,451.41 (Rupees forty five crores seventy one lakhs forty eight thousend four hundred fifty one and Paisa forty one only) The table containing the details of the computation of the amount of the total claim in annexed herewith as S.No.26 in	NO	34.451	0	NIL	0	0	
	3	ICICI Bank	F-3	22.04.2022	1017024100	1017024100	FORM C	securities. The value of the securities are as below. 1. First pari passu charges on entire curren assets of DDIL along with other consortium working capital lendrs(apportioned value of ICICI Bank -Rs.1,398.0 million-calculated based on provisional financial for FY2021). 2. First pari passu charges on entire unencumbered movable fixed assets of DDII (11 dredgers)along with other consortium working capital lenders(apportioned value of ICICI Bank -Rs.158.2 million-calculated based on valuationreport dated March 30,2021). 3. Equitable mortage on the office building of DDIL situated at 6-3-1113/2, DDIL Bhavan, B.S. Maktha, Begumpet along with other consortium working capital lenders(apportioned value of ICICI Bank-Rs.17.7 million-calculated based on valuation report dated March 30,2021). 4. Unconditional and irrevocable personal guarantees of. (a).Mr Rajesh Kumar Jhunjhunwala. (b).Mr. A. Rajendra. (c).Mrs. A. Vijay Lakshmi. 5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited(holding company of DDIL). 6. Pledge of 5,512,765 share of DDII held by Viraj Marine	mentioned above is coverd by personal /corporate guarantee executed in favour of working capital consortium lenders on June 09,2010guarantees the payment of the entire facility amount along with overdue amounts if any; (iv) Details of guarantors: 1.Viraj Marine Project Private Limited(Corporate guarantor), registered at Plot No.148,5urvey No.69/1,Ravi Colony,Trimulgherry,Secunderabad,Hyde rabad,Telangana-500015. 2.Mr.Rajesh Kumar Jhunjhunwala,residing at 14,Chowpatty View,Morvi Lane,Chowpatty,Mumbai,Maharashtra-400007. 3.Mr.A.Rajendra,residing at plot no.148,Survey no.69/1,Ravi Colony,Trimulgherry, Hyderabad,Telangana-500015. 4.Mrs A. Vijaylakshmi ,residing at Plot No 148,Survey No.69/1,Ravi Colony,Trimulgherry,		15.485	0	NIL	0	0	